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**CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR**

Original Application No. 279/2007

Date of order: 07.05.2008

**HON'BLE MR. B.V. RAO, JUDICIAL MEMBER.
HON'BLE MR. R.R. BHANDARI, ADMINISTRATIVE MEMBER.**

Lal Chand Sharma S/o Sh. Govind Ram Sharma, aged 51 years, R/o Village Dholipal, Tehsil & District Sri Ganganagar. At present working as Group -D Employee, Head Post Office, Hanumangarh Jn. District Hanumangarh.

...Applicant.

Shri Pankaj Sharma, counsel for applicant.

VERSUS

1. Union of India through the Secretary, Ministry of Communication, Department of Postal Services, Sansad Marg, New Delhi.
2. The Post Master General, Rajasthan Western Region, Jodhpur.
3. The Director, Postal Services, Rajasthan Western Region, Jodhpur.
4. The Superintendent, Post Office Sri Ganganagar, District Sri Ganganagar.
5. The Chief Post Master, Head Post Office, Hanumangarh Jn. District Hanumangarh.

...Respondents.

ORDER
Per Mr. R.R. Bhandari, Member (A)



Heard learned counsel for the applicant.

We have gone through the records of this O.A. The impugned order dated 25.01.2007 (Annexure A/1 to the O.A.) is an order issued by the Appellate Authority i.e. the Director, Postal Services, Rajasthan Western Region, Jodhpur - on the appeal dated 08.08.2005 of the applicant.

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There is one more remedy available for the applicant i.e. to prefer a Revision Petition before the Respondent No. 2 i.e. The Post Master General, Rajasthan Western Region, Jodhpur.

In view of the above, the applicant is directed to prefer a Revision Petition along with a certified copy of this order before the Respondent No. 2 / The Post Master General, Rajasthan Western Region, Jodhpur, within a period of four weeks from today and the said Revisionary Authority i.e. Respondent No. 2 shall decide the Revision Petition by passing a reasoned and speaking order within a period of three months of receipt of the same, as stipulated above.



Decision taken on the Revision Petition of the applicant, shall be communicated to the applicant immediately, thereafter. However, the applicant would be at liberty to approach this Tribunal in case he is not satisfied with the same.

Original Application No. 279/2007 stands finally disposed of with the above directions. No order as to costs.

R. Bhandari
[R. R. Bhandari]
Member (A)

B. V. Rao
[B. V. Rao]
Member (J)

C/R on 18/05/08
Babu ✓
(Pankey Showers)
Subcute